## Increase in crime rate with use of guns in NCR

1298. SHRI NARESH GUJRAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in recent days there have been media reports of increase in crime rate with the use of guns especially in the National Capital Region (NCR) area; and
- (b) whether Government is contemplating changes in the Arms Act in order to check the availability and licencing of guns in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) In the National Capital Region (NCR) areas, other than National Capital Territory (NCT) of Delhi, the primary responsibility with respect to 'Police' and 'Public Order' lies with the State Governments concerned, as per the Seventh Schedule to the Constitution of India. As far as NCT of Delhi is concerned, during the year 2019 (upto 31.05.2019), as compared to the corresponding period of 2018, the crimes committed by the use of guns/firearms have declined by 5.7%.

2. The Arms Act, 1959 provides for regularization of manufacture, sale, possession and use of firearms through a regulatory framework including provisions for licensing. These provisions are required to be enforced by the authorities and law enforcement agencies in the States/UTs in their respective jurisdictions.

## Insurgent groups in NER

1299. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of insurgent groups presently operating in North-Eastern Region (NER) and the number of groups with which Government is having talks at present, the details thereof;
- (b) the number of interlocutors who have been appointed for these talks along with their names and the outfits associated with them;
- (c) the details regarding when the talks were started along with the status of talks, organisation/outfit-wise; and
  - (d) the timeline by when these talks would be completed?